

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13021/2011

(Arising out of impugned final judgment and order dated 16/12/2010
in CMWP No. 65358/2008 passed by the High Court Of Judicature at
Allahabad)

WINDSOR PARK R. W.A. Petitioner(s)

VERSUS

VICE CHAIRMAN, GDA AND ORS. Respondent(s)

(with interim relief and office report)

Date : 18/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Basant R., Sr.Adv.
Mr. Santosh Mishra, Adv.
Mr. Karthik Ashok, Adv.

For Respondent(s)

Mr. Anuvrat Sharma, Adv.

Mr. K.K. Rai, Sr.Adv.
Mr. Krishnanand Pandeya, Adv.

Mr. Ram Niwas, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Nikilesh Ramachandran, Adv.

Mr. Pradeep Misra, Adv.
Mr. Suraj Singh, Adv.

For Chief Fire
Officer

Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

Mr. V.V. Giri, Sr.Adv.
Mr. Pradeep Aggarwal, Adv.

Signature Not Verified

Ms. Ruchi Kohli, Adv.

Digitally signed by
Sukhbir Paul Kaur
Date: 2015.02.19

For impleadment
16:43:02 IST
Reason:

Mr. Krishnan Venugopal, Sr.Adv.

Mr. Atanu Mukherjee, Adv.
For Dr. Kailash Chand

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For impleadment
(Cabana)

Mr. Jaideep Guptam Sr.Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Sarad Kumar singhania, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Pending hearing of this appeal, the interim order
passed by this Court shall continue.

The hearing of the appeal be expedited and be listed
for hearing after one year.

(Sukhbir Paul Kaur)
Court Master

(Indu Pokhriyal)
Court Master